

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:641  
ANSWERED ON:05.12.2003  
RECOVERY OF GUARANTEE FEES  
RAGHUNATH JHA

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government have been able to collect only 0.33 per cent of the guaranteed amount outstanding as on March 31, 2000;
- (b) if so, the reasons for recovering such a small amount and by when the entire amount will be recovered?
- (c) the total amount of guarantee fee yet to be recovered as on date; and
- (d) the steps taken for speedy recovery of the same?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL):

- (a) to (c) Guarantee fee is being levied and recovered on the basis of circulars issued from time to time. In a number of cases guarantees pertain to periods prior to application of the orders and hence would be exempt from payment of fee. In certain other cases the government has decided not to levy guarantee fee as part of restructuring of Public Sector Undertakings. In other cases guarantee fee concessions have also been provided.
- (d) The receipts from guarantee fee are monitored by all Ministries/Departments. As per the existing orders in force, guarantee fees is to be paid on the date of guarantee and thereafter on 1st April each year.